

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL,
PRINCIPAL BENCH, NEW DELHI**

O.A.- 279/2024

IN THE MATTER OF:

DILDEEP SINGH BASI & Others.

APPLICANT(s)

vs

STATE OF PUNJAB & Others.

...RESPONDENT(s)

INDEX

SR. NO.	PARTICULARS	PG.NO.
1.	ADDITIONAL DOCUMENTS ON BEHALF OF RESPONDENT NO. 3, I.E. GREATER MOHALI AREA DEVELOPMENT AUTHORITY (GAMADA)	1-3
2.	ANNEXURE -3/A A COPY OF APPENDIX I SUBMITTED BY GMADA FOR OBTAINING ENVIRONMENTAL CLEARANCE.	4-15
3.	ANNEXURE -3/B A COPY OF ENVIRONMENTAL CLEARANCE DATED 30.08.2014.	16-23
4.	ANNEXURE -3/C A COPY OF REVISED ENVIRONMENTAL CLEARANCE DATED 22.02.2019.	24-37
5.	ANNEXURE -3/D A COPY OF LAY OUT PLAN OF I.T. CITY.	38

NEW DELHI

DATED- 13/12/24

THROUGH


PRASHANT MANCHANDA

Advocate

P-4A, Jangpura Extension,

New Delhi-110014

Prashantmanchanda.05@gmail.com

9971879203

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL AT
PRINCIPAL BENCH, NEW DELHI**

ORIGINAL APPLICATION NO. 279/2024

IN THE MATTER OF :

Dildeep Singh Basi

...Applicant

Versus

State of Punjab & Ors.

...Respondents

**ADDITIONAL DOCUMENTS ON BEHALF OF RESPONDENT
NO.3 i.e. GREATER MOHALI AREA DEVELOPMENT
AUTHORITY (G.M.A.D.A.)**

I, Harpreet Kaur working as Senior Town Planner, Greater Mohali Area Development Authority (GMADA) having office at PUDA Bhawan, Sector-62, S.A.S Nagar, do hereby solemnly affirm and declare as under:

2. That on the last date of hearing of this matter on 25.11.2024, this Hon'ble Tribunal was pleased to pass the following order:-

"1. A reply has been filed by respondent 3 stating that in the Master Plan, change was proposed and as a result thereof, land was acquired and even social impact assessment was conducted. The entire reply shows that there was no study with regard to ecological and environmental impact due to change of course of natural rivulet i.e. "N Choe".

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2. At this stage, learned Counsel appearing for respondent 3 stated that he may be allowed to obtain instructions on this aspect and file an additional reply. He may do so within two weeks.
3. List on 16.12.2024."

2. In this regard, it is apprised that Environmental Clearance of I.T. City Project of GMADA in Sectors 66-B, 82-A, 83-A and 101-A of S.A.S. Nagar including re-alignment of Natural Choe passing through these Sectors has already been obtained by GMADA from State Level Impact Assessment Authority (SEIAA) Punjab on 30.08.2014 and thereafter revised environmental clearance of this project was also obtained on 22.02.2019. Accordingly, the presnt application is being filed for placing the following documents on record:-

1. A copy of Appendix I submitted by GMADA for obtaining Environmental Clearance.
2. A copy of Environmental Clearance dated 30.08.2014.
3. A copy of Revised Environmental Clearance dated 22.02.2019.
4. A copy of Lay Out Plan of I.T. City.

Place: S.A.S Nagar

Date: 13/12/24

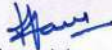

 Senior Town Planner
 ਗਮਾਡਾ ਐਮ.ਏ.ਐਮ. ਨਗਰ
 GMADA

Verification: Verified at S.A.S Nagar, Punjab on this 13th day of 2024 that the contents of the above application are true and

correct to the best of my knowledge, based on the records duly maintained and no part of it is false and nothing material has been concealed therefrom.

Place: SAS, Nagpur

Date: 13/12/24


Senior Town Planner
GMADA
गुणवत्ता प्रो.स.स. नगर


APPENDIX I

(See Paragraph-6)

FORM 1

Note : If space provided against any parameter is inadequate, Kindly upload supporting document under 'Additional Attachments if any' at the last part of the Form1. Please note that all such Annexures must be part of single pdf document.

(I) Basic Information

S.No.	Item	Details
	Is your project Comes under Notified Industrial Area	NA
	Whether proposal involved violation of EIA notification	N/A
	Weather Consent to Establishment Obtained	N/A
	Upload copy of CTE	N/A
1.	Name of the Project/s Brief summary of project Proposal Number Project Cost	Development of Township namely IT City <u>Annexure-Brief summary of project</u> IA/PB/NCP/71854/2017 27076 lacs
2.	S. No. in the schedule Project Sector	8(b) Townships and Area Development projects. INFRA-1
3.	Proposed capacity/area/length/tonnage to be handled/command area/lease area/number or wells to be drilled	676.92 ha.
4.	New/Expansion/Modernization Proposal Number MoEFCC file number(Previous EC) Uploaded EC letter	Expansion IA/PB/NCP/71853/2014 SEIAA/2014/2634 <u>Annexure-Uploaded EC letter</u>
5.	Existing Capacity/Area etc.	709 ha.
6.	Category of project i.e. 'A' or 'B'	A
7.	Does it attract the general condition? If yes, please specify	No
8.	Does it attract the specific condition? If yes, please specify	No
9.	Location of the project Shape of the project land Uploaded GPS file Uploaded copy of survey of India Toposheet Plot/Survey/Khasra No. Town / Village State of the project	SAS Nagar Block (Polygon) <u>Annexure-GPS file</u>  <u>Annexure-Survey of india toposheet</u> 62-A, 82-B, 83-B, 101-A SAS Nagar Punjab

Details of State of the project

S.no	State Name	District Name	Tehsil Name
(1.)	Punjab	SAS Nagar	S.A.S.Nagar (Mohali)
10.	Nearest railway station along with distance in kms		SAS Nagar(Mohali), 2.39 km
	Nearest airport along with distance in kms		Chandigarh Airport, 3.41 km
11.	Nearest Town/City/District Headquarters along with distance in kms		SAS Nagar(mohali) , 1.5 km
12.	Village Panchayats, Zila Parishad, Municipal Corporation, Local body (Complete postal address with telephone nos. to be given)		SAS Nagar (Mohali)
13.	Name of the Applicant		Vasudev
14.	Registered Address		GMADA, Puda Bhawan Sector 62, SAS Nagar (Mohali)
15.	Address for correspondance: Name of the Company Name of the Applicant Designation (Owner/ Partner/ CEO) Pin code E-mail Telephone No. Fax No. Copy of documents in support of the competence/authority of the person making this application to make application on behalf of the User Agency .		DIVISIONAL ENGINEER GMADA MOHALI Vasudev DivisionalEngineer 160062 deph1@gmada.gov.in 0172-5093176 0172- <u>Annexure-Uploaded Copy of documents in support of the competence/authority</u>
16.	Details of Alternative Sites examined, if any. Location of these sites should be shown on a toposheet		No
17.	Whether part of Interlinked projects?		No
18.	Whether separate application of Interlinked project has been submitted?		N/A
19.	If Yes, MoEF file number Date of submission		N/A N/A
20.	If No, Reason		N/A
21.	Whether the proposal involves Approval/ Clearance under: if yes, details of the same and their status to be given		
	(i) Whether the proposal involves approval/clearance under the Forest (Conservation) Act,1980?		No
	(ii) Whether the proposal involves approval/clearance under the wildlife (Protection) Act,1972?		No
	(iii) Whether the proposal involves approval/clearance under the C.R.Z notification, 2011?		No
22.	Whether there is any Government Order/Policy relevant/relating to the		No

	site?	
23.	Whether any Forest Land Involved? Area of Forest land Involved (hectares)	No N/A
24.	Whether there is any litigation pending against the project and/or land in which the project is proposed to be set up? (a) Name of the Court (b) Name of the Sub court (c) Case No. (d) Orders/directions of the court, if any and relevance with the proposed project	No N/A N/A N/A N/A

(II) Activity

- Construction, operation or decommissioning of the Project involving actions, 1 which will cause physical changes in the locality (topography, land use, changes in water bodies, etc.)**

S.No	Information/Checklist confirmation	Yes/No	Details there of (with approximate quantities/rates, wherever possible) with source of information data
1.1	Permanent or temporary change in land use, land cover or topography including increase in intensity of land use (with respect to local land use plan)	Yes	There will be permanent change in land use after the development of Township Namely "IT City". M/s Greater Mohali Area Development Authority (GMADA) has obtained Environment Clearance under EIA Notification dated 14/09/2006 for development of Township namely "Knowledge Park" in sector 66-B, 82-A, 83-A & 101-A, Mohali vide letter No. SEIAA/2634 dated 30/08/2014. The Total Plot area for which Environment Clearance has been obtained 709.82 Hectares, for development of residential, commerc
1.2	Clearance of existing land, vegetation and buildings?	No	No clearance of existing land, vegetation and buildings is involved.
1.3	Creation of new land uses?	No	None
1.4	Pre-construction investigations e.g. bore houses, soil testing?	No	Soil/Geo-Technical Investigation wherever applicable would be undertaken.
1.5	Construction works?	Yes	The construction works at site will be done as per revised layout plan, would involve the following components: • Boundary Wall • Development of Industrial and Commercial Plots • Road, Drainage and Water supply network • Street Lighting • Rainwater Harvesting System • Site Office • Parking Area
1.6	Demolition works?	No	No Demolition Works
1.7	Temporary sites used for construction works or housing of construction workers?	No	This part of project will not be used for such Temporary Construction since the required Temporary Structures like labour hutments, site office, laboratories etc have been constructed in the other part of project which is as per approval of SEIAA.

1.8	Above ground buildings, structures or earthworks including linear structures, cut and fill or excavations and fill or excavations	Yes	Earthwork will be required for site clearance, leveling, and cutting for drainage system & road construction during development of proposed township.
1.9	Underground works including mining or tunnelling?	No	Not Required
1.10	Reclamation works?	No	Not Required
1.11	Dredging?	No	Not Required
1.12	Offshore structures?	No	Not Required
1.13	Production and manufacturing processes?	No	No production / manufacturing process are involved. Project limited to township development only. GMADA will develop land for industrial and commercial plots with road, drainage, water supply, power supply, street lighting, and rainwater harvesting arrangements etc. to facilitate propose township activities.
1.14	Facilities for storage of goods or materials?	Yes	Temporary structures for storage of raw materials during construction phase stand already constructed in the other part of the project, which is as per plan earlier approved by SEIAA.
1.15	Facilities for treatment or disposal of solid waste or liquid effluents?	Yes	Construction Phase: About 40 kg/day of municipal solid waste will be generated during construction phase and will be disposed off by scientific manner. Sewerage will be disposed off through soak pit or as per guidelines. Operation Stage: About 1052.25 kg/day municipal solid waste will be generated from the proposed industrial area and will be disposed off by scientific manner.
1.16	Facilities for long term housing of operational workers?	No	No residential facility for operational workers is proposed in the project. Since the proposed project is part of SAS Nagar Town, Housing for Operational workers is available in abundance.
1.17	New road, rail or sea traffic during construction or operation?	No	No new road, rail or sea traffic during construction or operation is envisaged.
1.18	New road, rail, air water borne or other transport infrastructure including new or altered routes and stations, ports, airports etc?	Yes	214.39 Ha of land is under road area within the proposed industrial area which will be connected to nearby highway.
1.19	Closure or diversion of existing transport routes or infrastructure leading to changes in traffic movements?	No	No closure or diversion of existing transport routes or infrastructure facilities is required.
1.20	New or diverted transmission lines or pipelines?	No	Internal electrical lines and water pipelines will be laid to provide the infrastructural facilities for the proposed project. No, Transmission or Pipelines passing through the project site. Hence, no shifting or diverting the any transmission /pipelines.
1.21	Impoundment, damming, culverting, realignment or other changes to the hydrology of watercourses or aquifers?	Yes	Yes, a natural drainage names as Chao passes through project area which will be realigned & channelized within project area.
1.22	Stream crossings?	No	Not REQUIRED

1.23	Abstraction or transfers of water from ground or surface waters?	Yes	Yes, water will be abstracted from the tube wells, 20 nos's of tube wells will be constructed. Letter no. 18456 dated 22.11.2013 issued by Deputy Commissioner, SAS Nagar to the effect that Mohali city does not fall under the 43 notified critical/over exploited zones, therefore, it does not require permission to install the tube well.
1.24	Changes in water bodies or the land surface affecting drainage or run-off?	Yes	A natural drainage names as Chao passes through project area which will be realigned within project area.
1.25	Transport of personnel or materials for construction, operation or decommissioning?	Yes	Construction materials e.g. Stone, bricks, gravel, sand, steel, cement etc. will be transported through local transport system.
1.26	Long-term dismantling or decommissioning or restoration works?	No	No activity proposed.
1.27	Ongoing activity during decommissioning which could have an impact on the environment?	Yes	Yes, there will be positive impact on the environment, as the proposed project will increase the employment rate as well as provide other facilities like medical, schools, etc etc .
1.28	Influx of people to an area in either temporarily or permanently?	Yes	There would be temporary influx of people during the construction phase of the project, because most of the work force will come from the nearby settlements.
1.29	Introduction of alien species?	No	
1.30	Loss of native species or genetic diversity?	No	
1.31	Any other actions?	No	

**Use of Natural resources for construction or operation of the Project (such as
2 land, water, materials or energy, especially any resources which are non-renewable or in short supply):**

S.No	Information/Checklist confirmation	Yes/No	Details thereof (with approximate quantities/rates, wherever possible) with source of information data
2.1	Land especially undeveloped or agricultural land (ha)	Yes	The site is already converted for residential, commercial and industrial land by govt. which is undeveloped and will be developed for residential, commercial, institutional and non polluting IT industries. Also, proposed to include Green & Orange industry in the above said non polluting IT industries.
2.2	Water (expected source & competing users) unit: KLD	Yes	Construction Stage: Water requirement of 100 KLD including 6.5KLD domestic purposes and remaining 93.5 KLD for construction activity. The water requirement during this phase will be met from nearby water sources by contractor. Operation Stage: About 6800000 gallons per day ~30.92 MLD water will be required ultimately during operational stage including for domestic, green belt and other purpose. Sewerage generated at the rate of 80% of the total water demand
2.3	Minerals (MT)	No	Not Applicable

2.4	Construction material – stone, aggregates, sand / soil (expected source – MT)	Yes	Construction materials such as Cement, Steel, Bricks, Stone aggregates and Sand would be required for construction of the project. These will be preferably procured from local reputed licensed vendors.
2.5	Forests and timber (source – MT)	No	Not Applicable
2.6	Energy including electricity and fuels (source, competing users) Unit: fuel (MT), energy (MW)	No	As the construction activity will be done during day time therefore, no electricity is required. However, some fuels during construction phase and sources from local market by vendors and about 141 MW electricity is estimated ultimate requirement during operational phase, which will be supplied from Punjab State Power Corporation Ltd.
2.7	Any other natural resources (use appropriate standard units)	No	No other natural resources will be used

3 Use, storage, transport, handling or production of substances or materials, which could be harmful to human health or the environment or raise concerns about actual or perceived risks to human health

S.No	Information/Checklist confirmation	Yes/No	Details thereof (with approximate quantities/rates, wherever possible) with source of information data
3.1	Use of substances or materials, which are hazardous (as per MSIHC rules) to human health or the environment (flora, fauna, and water supplies)	No	During the construction phase of the project, use of any hazardous substance (as per MSIHC rules) is not envisaged. During the operation phase of the Project, use of any hazardous substances would be responsibility of individual industries
3.2	Changes in occurrence of disease or affect disease vectors (e.g. insect or water borne diseases)	No	During the construction phase, the activities may result in accumulation of water in the dugout areas of the site. This has the potential for creation of mosquitoes breeding and spreading of vector borne diseases. Careful attention will be given to the design and maintenance of the earthworks and drainage systems during construction and will be designed in such a way so as to avoid the creation of significant habitat areas for mosquito larvae. Insecticides may be used to prevent mosquito
3.3	Affect the welfare of people e.g. by changing living conditions?	Yes	Employment opportunity will increase during construction and operational phase for local people. This will help in the development of the nearby areas.
3.4	Vulnerable groups of people who could be affected by the project e.g. hospital patients, children, the elderly etc.	No	No vulnerable groups of people will be affected by the project.
3.5	Any other causes	No	Not envisaged

4 Production of solid wastes during construction or operation or decommissioning (MT/month)

S.No	Information/Checklist confirmation	Yes/No	Details thereof (with approximate quantities/rates, wherever possible) with source of information data
4.1	Spoil, overburden or mine wastes	No	No such spoil, overburden or mine waste will be generated during "IT City" development.
4.2	Municipal waste (domestic and or commercial wastes)	Yes	About 40kg/day of municipal solid waste will be generated from the construction camp and construction site Operation Stage: About 1052.25 kg/day municipal solid waste will be generated from the proposed industrial area and will be disposed off by scientific manner.
4.3	Hazardous wastes (as per Hazardous Waste Management Rules)	No	None
4.4	Other industrial process wastes	Yes	Will be deal by individual industries as per the regulatory requirements
4.5	Surplus product	No	No surplus product generated
4.6	Sewage sludge or other sludge from effluent treatment	No	The sewage sludge will be disposed to govt. authority.
4.7	Construction or demolition wastes	No	The construction waste will consist of excess earth and debris along with cement bags, steel in bits and pieces, insulating and packaging materials etc. Recyclable waste materials will be supply to recyclers. Unusable and excess construction debris will be disposed at designated places in tune with the MSW act.
4.8	Redundant machinery or equipment	No	There will be no redundant machinery or equipment as the machinery will be movable and can be used somewhere else.
4.9	Contaminated soils or other materials	No	Not Applicable
4.10	Agricultural wastes	No	Not Applicable
4.11	Other solid wastes	Yes	Individual industries would handle the waste as per regulatory norms

5 Release of pollutants or any hazardous, toxic or noxious substances to air(Kg/hr)

S.No	Information/Checklist confirmation	Yes/No	Details thereof (with approximate quantities/rates, wherever possible) with source of information data
5.1	Emissions from combustion of fossil fuels from stationary or mobile sources	Yes	Only PUC certified vehicles will be allowed for bringing construction materials. During construction, emission will be generated from vehicles, construction machineries and D.G. set. D.G set will be installed with stack height as per CPCB norms. Vehicles will be maintained properly resulting in negligible emission of pollutant. In the operational phase effective green belt will help to contain the emissions within the permissible range.
5.2	Emissions from production processes	Yes	Green and Orange category of industries may enter the "IT City". However, adequate control measures would be taken care as per EPA Act, 1986 by individual industries.

5.3	Emissions from materials handling including storage or transport	Yes	The fugitive emission expected from construction phase will be dust arising from vehicles movement. These include the emissions due to idling of the vehicles during loading and unloading activities also. Construction waste will be reutilized within the site itself to reduce the emissions during transportation. Further, idling of the vehicles will be reduced to the extent possible.
5.4	Emissions from construction activities including plant and equipment	Yes	The major pollution of fugitive dust emission will be generated during construction phase due to transportation and construction. The working will be done in day time, therefore emission from construction activities will be for short duration and minimal.
5.5	Dust or odours from handling of materials including construction materials, sewage and waste	Yes	Dust will be generated during construction, which will be water sprinkled, and stored raw material will be covered with tarpaulin covers to reduce dust emissions. Odor may get generated due to solid waste and sewage generation and handling during and post construction;
5.6	Emissions from incineration of waste	No	Not Applicable
5.7	Emissions from burning of waste in open air (e.g. slash materials, construction debris)	No	Not Applicable
5.8	Emissions from any other sources	No	Emissions from other source are not envisaged.

6 Generation of Noise and Vibration, and Emissions of Light and Heat:

S.No	Information/Checklist confirmation	Yes/No	Details thereof (with approximate quantities/rates, wherever possible) with source of information data
6.1	From operation of equipment e.g. engines, ventilation plant, crushers	Yes	Noise generation during the construction phase will be due to movement of construction vehicles/ machinery. As use of construction machinery will be limited due to the type of works involved site leveling and road construction etc.), hence, the impact of the noise at site will be confined within the project site. Also, as the site is vast and open area the noise intensity would dissipate and not affect the population/ local work force.
6.2	From industrial or similar processes	Yes	During the operation phase, noise will be generated due to industrial activities at individual industrial unit. Each industry shall have to comply with the Noise Pollution (Regulation and Control) Rules, 2000 and amendments thereof.
6.3	From construction or demolition	Yes	Noise will be generated during construction. However as major construction activities are not envisaged apart from drainage, roads and site office. The noise levels would not be high. Construction traffic for loading and unloading, equipment and construction materials are likely to cause an increase in the ambient noise levels.

6.4	From blasting or piling	No	No blasting or mechanized piling proposed
6.5	From construction or operational traffic	Yes	Noise will be generated from vehicular movement in the construction and operational phase. Noise generated due to traffic movement will be further minimized by plantation on the sides of roads and on the open spaces earmarked for the same. Proper maintenance of internal roads will be carried out and Informatory signboards shall be provided to encourage vehicle owners to maintain their vehicle, not to blow horns and follow the emission standards fixed by authorities.
6.6	From lighting or cooling systems	No	There is no cooling system proposed and lighting system. Electricity is not needed as the working will be done during day time only.
6.7	From any other sources	No	

7 Risks of contamination of land or water from releases of pollutants into the ground or into sewers, surface waters, groundwater, coastal waters or the sea:

S.No	Information/Checklist confirmation	Yes/No	Details thereof (with approximate quantities/rates, wherever possible) with source of information data
7.1	From handling, storage, use or spillage of hazardous materials	No	There will be no hazardous substance or chemical used in the proposed project.
7.2	From discharge of sewage or other effluents to water or the land (expected mode and place of discharge)	Yes	The sewage from labor camps will be discharged in septic tanks via soak pits during construction phase and would be treated by individual industries during operation phase. Any excess treated water shall be used in the greenbelt, flushing etc. There will be no treated effluent discharge outside the industrial area and the industrial area will function as "Zero Level Discharge". STP Plant of 25 MLD capacity will be constructed within the project site .
7.3	By deposition of pollutants emitted to air into the land or into water	No	Dust emissions from the site during construction phase will settle down within short distances. Also, mitigation measures for dust suppression will be carried out during the construction phase like watersprinkling etc. by the contractors.
7.4	From any other sources	No	None
7.5	Is there a risk of long term build up of pollutants in the environment from these sources?	No	None

8 Risk of accidents during construction or operation of the Project, which could affect human health or the environment

S.No	Information/Checklist confirmation	Yes/No	Details thereof (with approximate quantities/rates, wherever possible) with source of information data

8.1	From explosions, spillages, fires etc from storage, handling, use or production of hazardous substances	No	There will be no hazardous substance or chemical used in the proposed project.
8.2	From any other causes	No	The major risks involved in the project would be working at different construction heights and mishaps due to human errors, bad construction practices and associated electric hazards. All Safe construction practices & precautionary measures will be adopted and use of PPE will be mandatory. However, to meet out the minor incidences and accidents first aid measures at site will be provided.
8.3	Could the project be affected by natural disasters causing environmental damage (e.g. floods, earthquakes, landslides, cloudburst etc)?	Yes	The project falls under seismic Zone IV as per the Seismic Zone Map of India (IS 1893-2002). No threat of other natural disasters is anticipated.

9 Factors which should be considered (such as consequential development) which could lead to environmental effects or the potential for cumulative impacts with other existing or planned activities in the locality

S.No	Information/Checklist confirmation	Yes/No	Details thereof (with approximate quantities/rates, wherever possible) with source of information data
9.1	Lead to development of supporting utilities, ancillary development or development stimulated by the project which could have impact on the environment e.g.: <ul style="list-style-type: none"> o Supporting infrastructure (roads, power supply, waste or waste water treatment, etc.) o housing development o extractive industries o supply industries o Other 	Yes	Road, street lightning, rainwater harvesting system, parking space, drinking water facility etc within the industrial area will be provided by GMADA, Waste handling and wastewater treatment shall be the responsibility of individual industries during operation phase. Housing development will be done over an area of 92.46 Ha. (228.48 Acs.) Industrial plots will be allotted to green and grange category of industry.
9.2	Lead to after-use of the site, which could have an impact on the environment	No	Not Applicable
9.3	Set a precedent for later developments	Yes	The project will lead to development of the Residential, Commercial, Institutional and nonpolluting IT Industries, which will generate numerous employment opportunities. Also, The entire project is being designed with due consideration to protect and further enhance the existing environment by proposed Township Development to facilities the proposed industries.
9.4	Have cumulative effects due to proximity to other existing or planned projects with similar effects	No	Not envisaged

(III) Environmental Sensitivity

S.No	Areas	Name/Identity	Aerial distance (within 15km.) Proposed project location boundary
1	Areas protected under international conventions, national or local legislation for their ecological, landscape, cultural or other related value	No	No, areas protected under international conventions, national or local legislation for their ecological, landscape, cultural or other related value
2	Areas which are important or sensitive for ecological reasons - Wetlands, watercourses or other water bodies, coastal zone, biospheres, mountains, forests	Yes	List of Protected Forest And Reserved Forest Name Distance (km) Direction Gidarpur P.F. 7.4 NW BIR Barauli P.F. 9.95 SSE BIR Baqarpura P.F. 9.6 SSE BIR Dadrala P.F. 11.1 SE Machhela R.F. 9.24 E Dariya R.F. 5.27 NE Lake R.F. 11.52 NNE Nepli R.F. 13.3 NE Kansal Ki Koh R.F. 13.2 NE Kholhai Raitan R.F. 11.9 ENE List of Water Bodies Sukhna Lake 10.6 NE Ghagghar River 6.4 SSE
3	Areas used by protected, important or sensitive species of flora or fauna for breeding, nesting, foraging, resting, over wintering, migration	Yes	Chai and Chaoi Nala Within the Project Site (IT City)
4	Inland, coastal, marine or underground waters	No	No, Inland, coastal, marine or underground waters
5	State, National boundaries	No	Chandigarh Territory Boundary~2.25 km in North Direction • Haryana State Boundary~5.85 km in East Direction
6	Routes or facilities used by the public for access to recreation or other tourist, pilgrim areas	Yes	NH-64 3.9 SE NH-22 5.3 E NH-21 4.9 ENE NH-73 11.3 E SH-4 1.75 W SH-12 A 6.0 N
7	Defence installations	Yes	Chandimandir Cantonment is located at a distance of approx. 14.7 km from the proposed project site.
8	Densely populated or built-up area	Yes	The proposed "IT City" project site is itself located in a highly densely populated city names as SAS Nagar (Mohali). Also, Four villages Chau Majra, Saini Majra and Rurka villages are covering an area of 49.28 Acres of land within the proposed project site. Details will be incorporated in EIA/EMP report.
9	Areas occupied by sensitive man-made land uses (hospitals, schools, places of worship, community facilities)	Yes	Name Distance (km) Direction Amity Global Business School 3.5 NNW Govt. Model Sr. Sec. School 4.7 NE I-Med Hospital 2.5 NNW Shri Trishakti Temple & Ashram 3.9 NNW Ayyappa Temple 3.9 NNE
10	Areas containing important, high quality or scarce resources.(ground water resources,surface resources,forestry,agriculture,fisheries,tourism,minerals)	No	Details of Water Bodies and Forest ARE MENTIONED above in Sr. No 20
11	Areas already subjected to pollution or environmental damage.(those where existing legal environmental standards are exceeded)	No	No, Area exist in the study area those environmental standard exceeds as per primary information available and details will be estimated during EIA
12	Areas susceptible to natural hazard which could cause the project to present environmental problems (earthquakes, subsidence, landslides, erosion, flooding or	No	The project falls under seismic Zone IV as per the Seismic Zone Map of India

extreme or adverse climatic conditions) similar effects		
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(IV) Proposed Terms of Reference for EIA studies

1	Uploaded Proposed TOR File	<u>Annexure-TOR file</u>
2	Uploaded scanned copy of covering letter	<u>Annexure-scanned copy of covering letter</u>
3	Uploaded Pre-Feasibility report(PFR)	<u>Annexure-PFR</u>
4	Uploaded additional attachments(only single pdf file)	NIL

Essential Detail Sought : NIL

Additional Detail Sought : NIL

(V) Undertaking

I hereby give undertaking that the data and information given in the application and enclosures are true to be best of my knowledge and belief and I am aware that if any part of the data and information found to be false or misleading at any stage, the project will be rejected and clearance given, if any to the project will be revoked at our risk and cost.

V. (i)	Name of Applicant	Vasudev
	Designation	Divisional Engineer
	Name of Company (Applicant Name should not be given here)	DIVISIONAL ENGINEER GMADA MOHALI
	Address	GMADA, Puda Bhawan Sector 62, SAS Nagar (Mohali)

Print



सत्यमेव जयते

No. SEIAA/2634

Registered

GMADA - Knowledge Park, Sector 66, 82 & 83 Mohali.doc
 STATE LEVEL ENVIRONMENT IMPACT ASSESSMENT AUTHORITY PUNJAB
 Ministry of Environment and Forests, Government of India
 O/O Punjab Pollution Control Board,
 Vatavaran Bhawan, Nabha Road,
 Patiala - 147 001
 Telefax:- 0175-2215636

Dated: 30-8-14

To

Sh. Devinder Singh,
 The Divisional Engineer (PH-1),
 Greater Mohali Area Development Authority (GMADA),
 PUDA Bhawan, Sector-62,
 SAS Nagar (Mohali)-160062

Subject: Environmental Clearance for development of a Township namely "Knowledge Park" in Sector 66-B, 82-A, 83-A, 101-A Mohali by M/s Greater Mohali Area Development Authority (GMADA).

This has reference to your application for obtaining environmental clearance under EIA notification dated 14.09.2006 for development of a Township namely "Knowledge Park" in Sector 66-B, 82-A, 83-A, 101-A Mohali and subsequent presentation given before the State Level Expert Appraisal Committee (SEAC) for seeking prior environmental clearance for subject cited project as required under the EIA Notification, 2006. The proposal has been appraised as per procedure prescribed under the provisions of EIA Notification dated 14.09.2006 on the basis of the mandatory documents enclosed with the application viz., Form-1, 1-A, conceptual plan, rapid EIA report and the additional clarifications furnished in response to the observations of the SEAC.

It is inter-alia noted that the proposal involves developing of a Township namely "Knowledge Park" Sector 66-B, 82-A, 83-A, 101-A Mohali. The total plot area is 7,098,226.62 sqm, which will be developed for residential, commercial, institutional areas and non-polluting IT Industries. The GMADA vide letter no. 14860 dated 11.06.2014 has intimated that the principal change of land (CLU) for an area of 709 hectares has been granted to Secretary, Housing and Urban Development, Punjab and the letter regarding approval of the same will be sent later on. The layout plan has been approved by the DTP, S.A.S. Nagar vide no. 785/13 dated 21.01.2013.

The total water requirement will be 20,291 KLD, out of which 16,108 KLD will be met from fresh water and 4183 KLD will be met from recycling of treated wastewater. 40% of fresh water i.e. 6149 KLD will be met through own tubewell and

GMADA - Knowledge Park, Sector 66, 82 & 83 Mohali.doc

the remaining 9949 KLD will be met through canal water. The GMADA has submitted a letter no. 18456 dated 22.11.2013 issued by Deputy Commissioner, SAS Nagar to the effect that Mohali city does not fall under the 43 notified critical/ over exploited zones, therefore, it does not require permission to install the tubewell. The total wastewater generation will be 8266 KLD, which will be treated in an STP of capacity 10,000 KLD to be installed within the project premises. Out of the total 8266 KLD of treated wastewater, 4183 KLD will be used for flushing purpose and remaining 3256 KLD will be used for irrigation of green area in summer season. In winter season, 4183 KLD will be used for flushing purpose and remaining 3256 KLD will be used for irrigation of green area. In rainy season, 4183 KLD will be used for flushing purpose, and remaining 2055 KLD will be discharged into choe namely Jagatpura drain passing through the project site. Green belt will be developed in an area of 24,02,740.06 sqm and the water demand for development of the same will be 13,215.07 KLD in summer season out of which 3256 KLD will be met through treated wastewater and remaining 9959.07 KLD will be met from fresh water. In winter season, the water demand for horticulture will be 4,324.9 KLD, out of which 3256 KLD will be met through treated wastewater and remaining 1068.9 KLD will be met from fresh water. In rainy season, the water demand for horticulture will be 1,201.37 KLD which will be met from fresh water.

The total quantity of MSW has been estimated as 38,257 Kg/day. The biodegradable and non-biodegradable solid waste will be segregated at source and will be sent to the common Municipal Solid Waste Management facility to be developed at village Samgauli, Tehsil Dera Bassi. The hazardous wastes such as used oil from the D.G. sets will be sold to authorized recyclers. The total power requirement will be 100 MVA, which will be taken from Punjab State Power Corporation Ltd. The project promoter has also made provision to provide DG sets as standby arrangement of power supply. Adequate parking facilities will be provided by individual plot owner, within the plots.

Rs.4900 Lacs will be utilised for implementation of EMP during operation phase and Rs.1300 Lacs will be incurred on account of recurring charges. Since the project is being developed by Govt. Agency, EMP will be implemented by Govt. Department. Public facilities like Hospital, school, playground, community centre etc. will be provided by the GMADA under Corporate Social Responsibility. Also, GMADA has undertaken to provide water supply and sewage facility in the villages namely

-3-

CMAA - Knowledge Park, Sector 62, Gurgaon, Haryana

Chau Majra, Saini Majra and Rurka falling under their project scheme. The traffic circulation plan and Disaster/Risk Assessment & Management Plan has been prepared and submitted along with application.

The case was considered by the SEIAA in its 68th meeting held on 23.08.2014 and the Authority based on the recommendations made by the SEAC in its 99th meeting held on 21.08.2014 and after consideration of the relevant documents submitted by the project proponent and additional clarifications furnished in response to its observations, the SEIAA, Punjab, hereby, accords environmental clearance to the said project under the provisions of Environmental Impact Assessment Notification No. 1533 (E) dated 14.9.2006 and subsequent amendments subject to the strict compliance of following terms and conditions in addition to the proposed measures.:

PART A – Specific conditions

I. Construction Phase

- i) The project proponent will provide a green cover of 30 m width on both sides of the drain passing through the project site including the portion to be re-aligned as committed during the presentation.
- ii) The project proponent will provide a storage reservoir for the storage of storm water runoff with a capacity of 4.5 ML and will provide recharging wells in the said reservoir. This system should be developed scientifically and storm water be treated adequately so as to ensure that pollutants such as silt, oil & grease etc. do not enter the groundwater. Further, a provision should be made to ensure that water does not enter the re-charge wells directly and passes through the treatment facility by default. Use this water for horticulture and other purposes subsequently.
- iii) "Consent to establish" shall be obtained from Punjab Pollution Control Board under Air (Prevention & Control of Pollution) Act, 1981 and Water (Prevention & Control of Pollution) Act, 1974 and a copy of the same shall be submitted to the Ministry of Environment & Forests / State Level Environment Impact Assessment Authority before the start of any construction work at site.
- iv) All required sanitary and hygienic measures should be in place before starting construction activities and to be maintained throughout the construction phase.
- v) A first aid room will be provided in the project both during construction and operation phase of the project.
- vi) All the topsoil excavated during construction activities should be stored for use in horticulture / landscape development within the project site.
- vii) Disposal of muck during construction phase should not create any adverse effect on the neighbouring communities and be disposed off after taking the necessary precautions for general safety and health aspects of people with the approval of competent authority.

- GMADA - Knowledge Park, Sector 66, 82 & 83 Mohali, India
- viii) Construction spoils, including bituminous material and other hazardous material, must not be allowed to contaminate watercourses and the dump sites for such material must be secured, so that they should not leach into the groundwater.
 - ix) The diesel generator sets to be used during construction phase should be of low sulphur diesel type and should conform to the provisions of Environment (Protection) Act, 1986 prescribed for air and noise emission standards.
 - x) Vehicles hired for bringing construction material to the site and other machinery to be used during construction should be in good condition and should conform to applicable air and noise emission standards.
 - xi) Ambient noise levels should conform to prescribed standards both during day and night. Incremental pollution loads on the ambient air and noise quality should be closely monitored during construction phase.
 - xii) Fly ash should be used as construction material in the construction as per the provisions of Fly Ash Notification of September, 1999 and as amended on August, 2003 (This condition is applicable only if the project is within 100 Km of Thermal Power Station).
 - xiii) Ready mixed concrete should be used in building construction as far as possible.
 - xiv) Water demand during construction should be reduced by use of premixed concrete, curing agents and other best practices.
 - xv) Separation of drinking water supply and treated sewage supply should be done by the use of different colours.
 - xvi) Fixtures for showers, toilet flushing and drinking should be of low flow either by use of aerators or pressure reducing devices or sensor based control.
 - xvii) Adequate steps shall be taken to conserve energy by limiting the use of glass, provision of proper thermal insulation and taking measures as prescribed under the Energy Conservation Building Code.
 - xviii) The approval of competent authority shall be obtained for structural safety of the buildings due to earthquakes, adequacy of fire fighting equipments etc. as per National Building Code including protection measures from lightning.
 - xix) Provision shall be made for the housing of construction labour within the site with all necessary infrastructure and facilities such as fuel for cooking, mobile toilets, mobile STP, disposal of waste water & solid waste in an environmentally sound manner, safe drinking water, medical health care, crèche etc. The housing may be in the form of temporary structures to be removed after the completion of the project.

II. Operation Phase

- i) The installation of sewage treatment plant (STP) and adequacy of disposal system should be certified by Punjab Pollution Control Board and a report in this regard should be submitted to the Ministry of Environment & Forests/State Level Environment Impact Assessment Authority before the project is commissioned for operation. The discharge of treated sewage shall conform to the norms and standards prescribed by Punjab Pollution Control Board for such discharges. The project proponent shall discharge not more than 2055 KLD of treated wastewater into choe during rainy season.

GMADA - Knowledge Park, Sector 66, 82 & 83 Mohali, India

- ii) The project proponent shall provide electromagnetic flow meter at the outlet of the water supply, outlet of the STP and any pipeline to be used for re-using the treated wastewater back into the system for flushing and for horticulture purpose/green etc. and shall maintain a record of readings of each such meter on dally basis.
- iii) Adequate & appropriate pollution control measures should be provided to control fugitive emissions to be emitted within the complex.
- iv) Adequate treatment facility for drinking water shall be provided, if required.
- v) Rainwater harvesting for roof run-off should be implemented. Before recharging the roof run-off, pretreatment must be done to remove suspended matter, oil and grease. However, no run off from gardens/green area/roads/pavements shall be connected with the ground water recharging system.
- vi) The solid waste generated should be properly collected and segregated. The recyclable solid waste shall be sold out to the authorized vendors and inerts shall be sent to disposal facility. The Bio-degradable solid waste shall be adequately treated as per the scheme submitted by the project proponent. Prior approval of competent authority should be obtained, if required.
- vii) Hazardous waste/E-waste should be disposed off as per Rules applicable and with the necessary approval of the Punjab Pollution Control Board.
- viii) The green belt along the periphery of the plot shall achieve attenuation factor conforming to the day and night noise standards prescribed for residential land use. The open spaces inside the plot should be suitably landscaped and covered with vegetation of Indigenus species/variety.
- ix) The project proponent should take adequate and appropriate measures to contain the ambient air quality within the prescribed standards. The proposal regarding mitigation measures to be taken at site should be submitted to the Ministry of Environment & Forests/ State Level Environment Impact Assessment Authority within three months.
- x) Incremental pollution loads on the ambient air quality, noise and water quality should be periodically monitored after commissioning of the project.
- xi) Application of solar energy should be incorporated for illumination of common areas, lighting for gardens and street lighting in addition to provision for solar water heating.
- xii) Traffic congestion near the entry and exit points from the roads adjoining the proposed project site must be avoided. Parking should be fully internalized and no public space should be utilized.
- xiii) A report on the energy conservation measures conforming to energy conservation norms finalized by Bureau of Energy Efficiency should be prepared incorporating details about machinery of air-conditioning, lifts, lighting, building materials, R & U Factors etc. and submitted to the respective Regional office of MoEF, the Zonal Office of CPCB and the SPCC/SEIAA in three months time.
- xiv) Environmental Management Cell shall be formed during operation phase which will supervise and monitor the environment related aspects of the project.

PART B - General Conditions :

- i) This environmental clearance will be valid for a period of five years from the date of its issue or till the completion of the project, whichever is earlier.
- ii) The environmental safeguards contained in the application of the promoter / mentioned during the presentation before State Level Environment Impact Assessment Authority/State Expert Appraisal Committee should be implemented in letter and spirit.
- iii) The entire cost of the environmental management plan (i.e. capital cost as well as recurring cost) will continue to be borne by the project proponent until the responsibility of environmental management plan is transferred to the occupier/residents society under proper MOU after obtaining prior permission of the Punjab Pollution Control Board.
- iv) The project proponent shall also submit six monthly reports on the status of compliance of the stipulated EC conditions including results of monitored data (both in hard copies as well as by mail) to the respective Regional office of MoEF, the Zonal Office of CPCB and the SPCB/SEIAA.
- v) Officials from the Regional Office of Ministry of Environment & Forests, Chandigarh / State Level Environment Impact Assessment Authority / State Level Expert Appraisal Committee / Punjab Pollution Control Board who would be monitoring the implementation of environmental safeguards should be given full cooperation, facilities and documents / data by the project proponents during their inspection. A complete set of all the documents submitted to State Environment Impact Assessment Authority should be forwarded to the CCF, Regional Office of Ministry of Environment & Forests, Chandigarh/State Level Environment Impact Assessment Authority.
- vi) In the case of any change(s) in the scope of the project, the project would require a fresh appraisal by State Environment Impact Assessment Authority.
- vii) Separate distribution pipelines be laid down for use of treated effluent / raw water for horticultural/gardening purposes with different colour coding.
- viii) All other statutory clearances such as the approvals for storage of diesel from Chief Controller of Explosives, Fire Department, Civil Aviation Department, Forest (Conservation) Act, 1980 and Wildlife (Protection) Act, 1972 etc. shall be obtained, by project proponents from the competent authorities including Punjab Pollution Control Board and from other statutory bodies as applicable. The project proponent shall also obtain permission from the NBWL, if applicable.
- ix) The project proponent should advertise in at least two local newspapers widely circulated in the region, one of which shall be in the vernacular language informing that the project has been accorded environmental clearance and copies of clearance letters are available with the Punjab Pollution Control Board. The advertisement should be made within seven days from the day of issue of the clearance letter and a copy of the same should be forwarded to the Regional Office, Ministry of Environment & Forests, Chandigarh.

- x) These stipulations would be enforced among others under the provisions of Water (Prevention & Control of Pollution) Act, 1974, Air (Prevention & Control of Pollution) Act, 1981, Environmental (Protection) Act, 1986, the Public Liability (Insurance) Act, 1991 and EIA Notification, 2006.
- xi) Environmental clearance is subject to final order of the Hon'ble Supreme Court of India in the matter of Goa Foundation Vs. Union of India in Writ Petition (Civil) No. 460 of 2004 as may be applicable to this project and decisions of any competent court, to the extent applicable.
- xii) At-least 60% of the total fresh water requirement i.e. 9949 KLD will be met through canal water supply and the remaining 40% i.e. 6149 KLD may be abstracted from groundwater.
- xiii) The project proponent shall comply with the conditions to be imposed in the Change of land use issued by the Competent Authority.
- xiv) A copy of the clearance letter shall be sent by the proponent to concerned Panchayat, Zilla Parishad/ Municipal Corporation, Urban local body and the local NGO, if any, from whom suggestions / representations, if any, were received while processing the proposal. The clearance letter shall also be put on the website of the Company by the proponent.
- xv) The proponent shall upload the status of compliance of the stipulated EC conditions, including results of monitored data on their website and shall update the same periodically. It shall simultaneously be sent to the Regional Office of MoEF, the respective Zonal Office of CPCB and the SPCB. The criteria pollutant levels namely; PM_{2.5}, PM₁₀, SO₂, NO_x, CO, Pb, Ozone (ambient air as well as stack emissions) shall be monitored and displayed at a convenient location near the main gate of the company in the public domain.
- xvi) The project proponent shall adhere to the commitments made in the Environment Management Plan and Corporate Social Responsibility. GMADA will develop the villages falling within the boundary of the project area under Corporate Social Responsibility. Further, will undertake Corporate Social Responsibility activities in Village Rourka, Saina Majra, Manauli and Chau Majra and will provide water supply and sewerage system in these villages, fix pavers in the village streets and will provide village drain. An approximate amount of Rs.8 Crores will be spent by GMADA for the culmination of the Corporate Social Responsibility activities, which may vary depending upon the preparation of estimates on actual basis.
- xvii) The State Environment Impact Assessment Authority reserves the right to add additional safeguards/ measures subsequently, if found necessary, and to take action including revoking of the environmental clearance under the provisions of the Environmental (Protection) Act, 1986, to ensure effective implementation of the suggested safeguards/ measures in a time bound and satisfactory manner.

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xviii) Any appeal against this environmental clearance shall lie with the National Green Tribunal, if preferred, within a period of 30 days as prescribed under Section-16 of the National Green Tribunal Act, 2010.

[Signature]
Member Secretary (SEIAA)

REGISTERED


Endst. No. _____

Dated _____

A copy of the above is forwarded to the following for information & further necessary action please.

1. The Secretary to Govt. of India, Ministry of Environment and Forest, Paryavaran Bhawan, CGO Complex, Lodhi Road, New Delhi.
2. The Chairman, Central Pollution Control Board, Parivesh Bhavan, CBD-cum-office Complex, East Arjun Nagar, New Delhi.
3. The Member Secretary, Punjab State Power Corporation Ltd., The Mall, Patiala.
4. The Deputy Commissioner, SAS Nagar.
5. The Member Secretary, Punjab Pollution Control Board, Vatavaran Bhawan, Nabha Road, Patiala.
6. The Chief Conservator of Forests (North), Ministry of Environment and Forest, Regional Office, Bays No.24-25, Sector-31-A, Chandigarh.
7. The Chief Town Planner, Pb., Department of Town & Country Planning, 6th Floor, PUDA Bhawan, Phase-8, Mohali
8. Monitoring Cell, Ministry of Environment and Forest, Paryavaran Bhawan, CGO Complex, Lodhi Road, New Delhi.
9. The Director (Environment); Ministry of Environment and Forest, Northern Regional Office, Bays No.24-25, Sector-31-A, Chandigarh. The detail of the project proponent is as under:
 - a) Name of the applicant Greater Mohali Area Development Authority (GMADA)
 - b) Telephone Number 0172-2215202+204
 - c) E-mail dephl@gmada.gov.in
10. The Environmental Engineer (Computers), Punjab Pollution Control Board, Head Office, Patiala for displaying the environmental clearance on the website of the State Level Environment Impact Assessment Authority.

[Signature]
Member Secretary (SEIAA)

 सत्यमेव जयते	STATE LEVEL ENVIRONMENT IMPACT ASSESSMENT AUTHORITY PUNJAB Ministry of Environment, Forest & Climate Change, Government of India O/o Directorate of Environment & Climate Change C/o PSCST, MGSIPA Complex, Sector 26, Chandigarh-160019 Tele-0172-2792325 Fax- 0172-2793143
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No. DECC/SEIAA/2019/302

REGISTERED

Date:22.02.2019

To

The Divisional Engineer (PH-1)
 Greater Mohali Area Development Authority (GMADA),
 PUDA Bhawan, Sector-62,
 SAS Nagar (Mohali)-160062

Subject: Revised Environmental clearance under EIA notification dated 14.09.2006 for development of Township and Area Development Project namely "IT City" having an area of 709.82 hectare (7098226.62 sqm) in the Sector 66-B, 82-A, 83-A, 101-A Mohali (Punjab) (Proposal No. SIA/PB/NCP /25677 /2018).

This has reference to your online Proposal No. SIA/PB/NCP/25677/2018 for development of Township and Area Development Project namely "IT City" in the Sector 66-B, 82-A, 83-A, 101-A Mohali (Punjab) submitted to the SEIAA, Punjab for grant of Environmental Clearance under the EIA notification dated 14.09.2006. The proposal has been appraised as per procedure prescribed under the provisions of EIA Notification dated 14.09.2006 on the basis of the mandatory documents enclosed with the application viz., Form-1, 1-A, EIA report and the additional clarifications furnished in response to the observations of the SEAC.

Salient features of the project for which EC is considered

1.	Activity or Item No. as per EIA Notification, 2006 (in schedule)	8(b): Township and Area Development Projects. Covering an area ≥ 50 ha or /and built up area \geq than 1,50,000 sqm						
2.	Project Name and Location of the project	IT City" in the Sector 66-B, 82-A, 83-A, 101-A, District SAS Nagar (Mohali), Punjab						
3.	Total Plot area, Built-up Area, Green	The details of the project is as under: <table border="1"> <thead> <tr> <th>S. No.</th> <th>Description</th> <th>Details</th> </tr> </thead> <tbody> <tr> <td>1.</td> <td>Total Project land</td> <td>709.82 hectare</td> </tr> </tbody> </table>	S. No.	Description	Details	1.	Total Project land	709.82 hectare
S. No.	Description	Details						
1.	Total Project land	709.82 hectare						

		e) The others domestic waste such as recyclable waste and plastic waste will be treated on the strategy of recycle and reuse i.e. the recyclable waste will be sold to vendors.																																
10.	Energy Requirements & Saving	<p>a) 10 KVA (Construction phase) and 141 MVA (Operational phase) through Punjab State Power Corporation Limited</p> <p>b) No provision of DG set as a source of back up</p> <p>c) Use of Solar energy shall be encouraged.</p> <p>d) LED/CFL/ fluorescent lights with T5 lamps shall be used for internal/ external lighting. All capacitors shall be provided with harmonic filters.</p> <p>e) External lighting will be automatically controlled using timer contactor at external lighting panel.</p> <p>f) Electric efficient machineries will set up in industries to save energy.</p> <p>g) Solar operated common lights & Solar geysers for meeting the partial hot water requirements will be installed.</p>																																
11.	Environment Management Plan along with Budgetary break up phase wise and responsibility to implement	<p>GMADA will be responsible for implementation of the EMP. The detail of the budgetary break up phase wise is as under: -</p> <table border="1"> <thead> <tr> <th>S No</th> <th>Particulars</th> <th>Proposed Capital Cost (In lacs)</th> <th>Recurring Cost in (In lacs)</th> </tr> </thead> <tbody> <tr> <td>1.</td> <td>Management of Air pollution</td> <td>25.0</td> <td>4.0</td> </tr> <tr> <td>2.</td> <td>Sewage Treatment Plant sewerage laying</td> <td>9784</td> <td>25</td> </tr> <tr> <td>3.</td> <td>Environment Monitoring and Management</td> <td>4.0</td> <td>4.0</td> </tr> <tr> <td>4.</td> <td>Energy conservation plan</td> <td>150</td> <td>15</td> </tr> <tr> <td>5.</td> <td>Rain Water Harvesting (Recharge Pits & Drains)</td> <td>331</td> <td>10</td> </tr> <tr> <td>6.</td> <td>Green Belt & Park Development</td> <td>600</td> <td>100</td> </tr> <tr> <td colspan="2">Total</td> <td>10894</td> <td>158</td> </tr> </tbody> </table>	S No	Particulars	Proposed Capital Cost (In lacs)	Recurring Cost in (In lacs)	1.	Management of Air pollution	25.0	4.0	2.	Sewage Treatment Plant sewerage laying	9784	25	3.	Environment Monitoring and Management	4.0	4.0	4.	Energy conservation plan	150	15	5.	Rain Water Harvesting (Recharge Pits & Drains)	331	10	6.	Green Belt & Park Development	600	100	Total		10894	158
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10.	CSR activities alongwith budgetary break up and	GAMDA shall develop the villages namely Chau Majra, Saini Majra and Rurka, falling in this project only, within next 3 to 5 years as a part of CER in accordance with the provisions of OM dated 01.05.2018. Following activities shall be carried out in the said villages:																																

responsibility to implement	Sr. No.	Activity	Amount
	(a)	Construction of Roads	Significant amount shall be reserved
	(b)	Providing water supply/sewerage network in the inhabited area.	
12. Other important facts		<ol style="list-style-type: none"> 1. As per Master Plan of SAS Nagar, site is allowed to be developed as IT City Knowledge Park under the provision of Super Mega mixed use Integrated Industrial Park Policy. 2. GMADA will allow only Green & Orange Category industry except the polluting industry (Water or Air or Hazardous waste polluting industry) in the proposed industrial plots of IT City Mohali. 3. No wildlife sanctuaries/parks fall within 10 km of the project site. 4. As per copy of the clarification given by the Deputy Commissioner, SAS Nagar, the SAS Nagar does not fall in the list of 43 critical / over exploited zone notified by CGWA. Thus, no permission is required from the office of Deputy Commissioner, SAS Nagar regarding tubewell to be installed by the GMADA in Sector-88 & 89, Mohali. 	

The case was lastly considered by the SEAC in its 174th meeting held on 28.12.2018, wherein, the Committee observed that the project proponent has provided adequate and satisfactory clarifications of the observations raised by it, therefore, the Committee awarded '**Silver Grading**' to the project proposal and decided to forward the case to the SEIAA with the recommendation to grant environmental clearance to the project proponent under EIA notification dated 14.09.2006 subject to certain conditions in addition to the proposed measures.

Thereafter, the case was lastly considered by the SEIAA in its 144th meeting held on 22.02.2019. The SEIAA observed that the case stands recommended by SEAC and the Committee awarded '**Silver Grading**' to the project proposal. The Authority looked into all the aspects of the project proposal in detail and was satisfied with the same.

Therefore, the Authority decided to grant revised environmental clearance under category-B with project/ activity 8(b)- Townships and Area Development projects for proposed development of Township Area namely "IT City" consisting of Residential, Commercial, Institutional, Green & Orange Category Industry [except the polluting industry (Water or Air or Hazardous waste polluting industry)] and warehouses in total plot area of 709.82 hectare (7098226.62 sqm) with total developed/net plan area of

676.92 hectare (1672.71 Acre) at Sector 66-B, 82-A, 83-A, 101-A, SAS Nagar, Punjab, subject to the conditions as proposed by the SEAC, in addition to the proposed measures. Accordingly, SEIAA, Punjab hereby accords necessary environmental clearance for the above project under the provisions of EIA Notification dated 14.09.2006 and its subsequent amendments, subject to proposed measures & strict compliance of terms and conditions as follows: -

PART-A – Specific Conditions:

I. Pre-Construction Phase

- i) "Consent to establish" shall be obtained from Punjab Pollution Control Board under Air (Prevention & Control of Pollution) Act, 1981 and Water (Prevention & Control of Pollution) Act, 1974 and a copy of the same shall be submitted to the Ministry of Environment & Forests / State Level Environment Impact Assessment Authority before the start of any construction work at site.
- ii) All required sanitary and hygienic measures should be in place before starting construction activities and to be maintained throughout the construction phase.
- iii) The approval of competent authority shall be obtained for structural safety of the buildings due to earthquakes, adequacy of firefighting equipment's etc. as per National Building Code including protection measures from lightning.
- iv) Provision shall be made for the housing of construction labour within the site with all necessary Infrastructure and facilities such as fuel for cooking, mobile toilets, mobile STP, disposal of waste water & solid waste in an environmentally sound manner, safe drinking water, medical health care, crèche etc. The housing may be in the form of temporary structures to be removed after the completion of the project.
- v) All other statutory clearances such as the approvals for storage of diesel from Chief Controller of Explosives, Fire Department, Civil Aviation Department, Forest (Conservation) Act, 1980 and Wildlife (Protection) Act, 1972 etc. shall be obtained, by project proponents from the competent authorities including Punjab Pollution Control Board and from other statutory bodies as applicable. The project proponent shall also obtain permission from the NBWL.

II. Construction Phase:

- i) All the topsoil excavated during construction activities should be stored for use in horticulture / landscape development within the project site.
- ii) Disposal of muck during construction phase should not create any adverse effect on the neighbouring communities and be disposed off after taking the necessary precautions for general safety and health aspects of people with the approval of competent authority. The project proponent will comply with the provisions of Construction & Demolition Waste Rules, 2016. Dust, smoke & debris prevention measures such as wheel washing, screens, barricading and debris chute shall be installed at the site during construction including plastic / tarpaulin sheet covers for trucks bringing in sand & material at the site.

- iii) Construction spoils, including bituminous material and other hazardous material, must not be allowed to contaminate watercourses. The dump sites for such material must be secured, so that they should not leach into the groundwater.
- iv) Vehicles hired for bringing construction material to the site and other machinery to be used during construction should be in good condition and should conform to applicable air emission standards.
- v) The project proponent shall use only treated sewage/wastewater for construction activities and no fresh water for this purpose will be used. A proper record in this regard should be maintained and available at site.
- vi) Fly ash based construction material should be used in the construction as per the provisions of Fly Ash Notification of September, 1999 and as amended on August, 2003 and notification No. S.O. 2804 (E) dated 03.11.2009.
- vii) Water demand during construction should be reduced by use of ready mixed concrete, curing agents and other best practices.
- viii) Adequate treatment facility for drinking water shall be provided, if required.
- ix) The project proponent shall provide electromagnetic flow meter at the outlet of the water supply, outlet of the STP and any pipeline to be used for re-using the treated wastewater back into the system for flushing and for horticulture purpose/green etc.
- x) The project proponent will provide plumbing system for reuse of treated wastewater for flushing/ HVAC/ other purposes etc. and colour coding of different pipe lines carrying water/wastewater from different sources / treated wastewater as follows:

Sr. No.	Nature of the Stream	Color code
a)	Fresh water	
b)	Untreated wastewater from Toilets/ urinal & from Kitchen	Blue Color
c)	Untreated wastewater from Bathing/shower area, hand washing (Washbasin./ sinks) and from Cloth Washing	Black color
d)	Reject water streams from RO plants & AC condensate (this is to be implemented wherever centralized AC system and common RO has been proposed in the Project). Further, in case of individual houses/establishment this proposal may also be implemented wherever possible.	Grey color
e)	Treated wastewater (for reuse only for plantation purposes) from the STP treating black water	White color
f)	Treated wastewater (for reuse for flushing purposes or any other activity except plantation) from the STP treating grey water	Green
g)	Storm water	Green with strips
		Orange Color

Note: As requested by the project proponent, being an ongoing project, the condition of treatment and reutilization of treated effluents as per the above scheme (Black, Grey & White streams) may be relaxed in those pockets where the network for sewage system/pipeline (for utilization) is already laid. Still, the project proponent shall explore the possibility to treat and utilize the treated effluent as per the above scheme.

- xi) Fixtures for showers, toilet flushing and drinking should be of low flow type or of aerators or pressure reducing devices or sensor based control.
- xii) Separation of drinking water supply and treated sewage supply should be done by the use of different colors.
- xiii) (a) Adequate steps shall be taken to conserve energy by limiting the use of glass, provision of proper thermal insulation and taking measures as prescribed under the Energy Conservation Building Code and National Building Code, 2005 on Energy conservation.
(b) Solar lights shall be provided as proposed for illumination of common areas instead of LED lights or any other conventional light/bulbs.
- xiv) The diesel generator sets to be used during construction phase should conform to the provisions of Diesel Generator Set Rules prescribed under the Environment (Protection) Act, 1986.
- xv) The solid waste generated should be properly collected and segregated at site. The recyclable solid waste shall be sold out to the authorized vendors and inert waste shall be sent to disposal facility. The Bio-degradable solid waste shall be adequately treated as per the scheme submitted by the project proponent. Prior approval of competent authority should be obtained, if required
- xvi) A rainwater harvesting plan shall be designed where the re-charge bores (minimum one per 5000 sqm of built up area) shall be provided. Recharging wells for roof top run-off shall have provision of adequate treatment for removing suspended matter etc. before recharging as per the CGWA guidelines. Run-off from areas other than roof top such as green areas and roads/pavement etc. may also be recharged but only after providing adequate treatment to remove suspended matter, oil & grease etc. and ensuring that rainwater being recharged from these areas is not contaminated with pesticides, insecticides, chemical fertilizer etc.
- xvii) The project proponent should fence the storage tank properly and in addition to this, the boundary wall shall be constructed at last stage or at least 2 feet high opening in the boundary wall be provided at ground level to allow adequate passage to the surface run off during construction phase.
- xviii) Green belt of adequate width as proposed shall be provided so as to achieve attenuation factor conforming to the day & night standards prescribed for residential land use. The open spaces inside the plot should be suitably landscaped and covered with vegetation of indigenous species/variety. A minimum of one tree for every 80 sqm of land shall be planted and maintained. The existing trees may be counted for this purpose. Preference should be given to planting native species. Where the trees need to be cut, compensatory plantation in the ratio of 1:3 (i.e. planting of three trees for every one tree that is cut) shall be done with the obligation to continue maintenance. Refer special conditions.

III. Operation Phase and Entire Life

- (i) "Consent to operate" shall be obtained from Punjab Pollution Control Board under Air (Prevention & Control of Pollution) Act, 1981 and Water (Prevention & Control of Pollution) Act, 1974 and a copy of the same shall be submitted to the Ministry of Environment & Forests / State Level Environment Impact Assessment Authority at

the time of start of operation.

- (ii) The total water requirement for the project will be 21.2 MLD, out of which 14.2 MLD shall be met through ground water supply and remaining 7 MLD through recycling of treated wastewater.
- (iii) The total wastewater generation from the project will be 18.36 MLD which will be treated in two modules of STP having capacity 10 MLD each (total capacity 20 MLD). The treated waste water available at the final outlet of STP @ 16.52 MLD shall be used /disposed as per the revised reutilization details submitted by the project proponent vide GMADA letter no. 6056 dated 27.12.2018 and as given below: -

S. No.	Season	For Flushing purposes (MLD)	Green Area (MLD) in an area of 447.5 acres	For construction activities (MLD)
1.	Summer	7.0	9.52	Nil
2.	Winter	7.0	3.26	6.26
3.	Rainy	7.0	0.9	8.62

- b) Storage tank of adequate capacity shall be provided for the storage of treated wastewater and all efforts shall be made to supply the same for construction purposes.
- (iv) The project proponent shall ensure that the natural flow of run-off water be continued without any disturbance/obstruction.
- (v) The project proponent shall ensure safe drinking water supply to the habitants.
- (vi) The wastewater generated from swimming pool(s) shall not be discharged and the same shall be reused within the premises for purposes such as horticulture, HVAC etc.
- (vii) A proper record regarding groundwater abstraction, water consumption, its reuse and disposal shall be maintained on daily basis and shall maintain a record of readings of each such meter on daily basis.
- (viii) Rainwater harvesting/recharging systems shall be operated and maintained properly as per CGWA guidelines.
- (ix) The facilities provided for collection, segregation, handling, on site storage & processing of solid waste such as chute system, wet & dry bins, collection centre & mechanical composter etc. shall be properly maintained. The collected solid waste shall be segregated at site. The recyclable solid waste shall be sold out to the authorized vendors for which a written tie-up must be done with the authorized recyclers. Organic waste shall be composted by mechanical composters with a minimum capacity of 0.3kg/tenement/day and the inert solid waste shall be sent to the concerned collection centre of integrated municipal solid waste management facility of the area. A proper record in this regard shall be maintained.
- (x) Hazardous waste/E-waste should be disposed off as per Rules applicable and with the necessary approval of the Punjab Pollution Control Board.
- (xi) Traffic congestion near the entry and exit points from the roads adjoining the proposed project site must be avoided. Parking should be fully internalized and no public space should be utilized.
- (xii) The project proponent before allowing any occupancy shall obtain completion and

occupancy certificate from the Competent Authority and submit a copy of the same to the SEIAA, Punjab.

- (xiii) The green belt along the periphery of the plot shall achieve attenuation factor conforming to the day and night noise standards prescribed for residential land use.
- (xiv) Solar power plant and other solar energy related equipment's shall be operated and maintained properly.
- (xv) A report on the energy conservation measures conforming to energy conservation norms should be prepared incorporating details about machinery of air conditioning, lifts, lighting, building materials, R & U Factors etc. and submitted to the respective Regional office of MoEF, the Zonal Office of CPCB and the SPCB/SEIAA in three months' time.

PART B – General Conditions :

I. Pre-Construction Phase

- i) This environmental clearance will be valid for a period of seven years from the date of its issue or till the completion of the project, whichever is earlier.
- ii) The project proponent should advertise in at least two local newspapers widely circulated in the region, one of which shall be in the vernacular language informing that the project has been accorded environmental clearance and copies of clearance letters are available with the Punjab Pollution Control Board. The advertisement should be made within seven days from the day of issue of the clearance letter and a copy of the same should be forwarded to the Regional Office, Ministry of Environment & Forests, Chandigarh and SEIAA, Punjab.
- iii) The project proponent shall obtain permission from the CGWA for abstraction of groundwater & digging of borewell(s) and shall not abstract any groundwater without prior written permission of the CGWA, even if any borewell(s) exist at site. The project proponent will take separate permission for abstraction of ground water to be used in swimming pool.
- iv) A copy of the clearance letter shall be sent by the proponent to concerned Panchayat, Zilla Parishad/ Municipal Corporation, Urban local body and the local NGO, if any, from whom suggestions / representations, if any, were received while processing the proposal. The clearance letter shall also be put on the website of the Company by the proponent.

II. Construction Phase

- i) The project proponent shall adhere to the commitments made in the Environment Management Plan for the construction phase and shall spend the amount as proposed.

III. Operation Phase and Entire Life

- i) The entire cost of the environmental management plan will continue to be borne by the project proponent until the responsibility of environmental management plan is transferred to the occupier/residents society under proper MOU under intimation to SEIAA, Punjab. The project proponent shall spend the amount as proposed in the EMP.
- ii) The project proponent shall comply with the provisions contained in this Ministry's

OM vide F.No. 22-65/2017-IA.III dated 1st May 2018, as applicable, regarding Corporate Environment Responsibility (CER). The amount to be spent on CER activities shall be proportionate to the amount spent on project & such activities shall run parallel to the project execution. All the activities must be completed with the completion of the project.

- iii) The diesel generator sets to be provided shall conform to the provisions of Diesel Generator Set Rules prescribed under the Environment (Protection) Act, 1986. The exhaust pipe of DG set if installed must be minimum 10 m away from the building or in case it is less than 10 m away, the exhaust pipe shall be taken upto 3 m above the building.

PART-C – Conditions common for all the three phases i.e. Pre-Construction Phase, Construction Phase and Operation Phase & Entire Life:

- i) Any appeal against this environmental clearance shall lie with the National Green Tribunal, if preferred, within a period of 30 days as prescribed under Section 16 of the National Green Tribunal Act, 2010.
- ii) A first aid room will be provided in the project both during construction and operation phase of the project.
- iii) Construction of the STP, solid waste, e-waste, hazardous waste, storage facilities tubewell, DG Sets, Utilities etc., earmarked by the project proponent on the layout plan, should be made in the earmarked area only. In any case the position/location of these utilities should not be changed later-on.
- iv) The environmental safeguards contained in the application of the promoter / mentioned during the presentation before State Level Environment Impact Assessment Authority/State Expert Appraisal Committee should be implemented in letter and spirit.
- v) Ambient air & noise levels should conform to prescribed standards both during day and night. Incremental pollution loads on the ambient air quality, noise especially during worst noise generating activities, water quality and soil should be periodically monitored during construction phase as well as operation & entire life phase as per the MoEF&CC guidelines and all the mitigation measures should be taken to bring down the levels within the prescribed standards.
- vi) All other statutory clearances such as the approvals for storage of diesel from Chief Controller of Explosives, Fire Department, Civil Aviation Department, Forest (Conservation) Act, 1980 and Wildlife (Protection) Act, 1972 etc. shall be obtained, by project proponents from the competent authorities including Punjab Pollution Control Board and from other statutory bodies as applicable. The project proponent shall also obtain permission from the NBWL, if applicable.
- vii) The State Environment Impact Assessment Authority, Punjab reserves the right to add additional safeguards/ measures subsequently, if found necessary, and to take action including revoking of the environmental clearance under the provisions of the Environmental (Protection) Act, 1986, to ensure effective implementation of the suggested safeguards/ measures in a time bound and satisfactory manner.
- viii) A proper record showing compliance of all the conditions of environmental clearance shall be maintained and made available at site at all the times.

- ix) The project proponent shall also submit half yearly compliance reports in respect of the stipulated prior environmental clearance terms & conditions including results of monitored data (both in hard & soft copies) to the respective Regional office of MoEF, the Zonal Office of CPCB, the SPCB and SEIAA, Punjab on 1st June and 1st December of each calendar year.
- x) Officials from the Regional Office of Ministry of Environment & Forests, Chandigarh / State Level Environment Impact Assessment Authority / State Level Expert Appraisal Committee / Punjab Pollution Control Board who would be monitoring the implementation of environmental safeguards should be given full cooperation, facilities and documents / data by the project proponents during their inspection. A complete set of all the documents submitted to State Environment Impact Assessment Authority should be forwarded to the APCCF, Regional Office of Ministry of Environment & Forests, Chandigarh.
- xi) In the case of any change(s) in the scope of the project, the project would require a fresh appraisal by State Environment Impact Assessment Authority, Punjab.
- xii) Environmental clearance is subject to final order of the Hon'ble Supreme Court of India in the matter of Goa Foundation Vs. Union of India in Writ Petition (Civil) No. 460 of 2004 as may be applicable to this project and decisions of any Competent Court, to the extent applicable.
- xiii) The proponent shall upload the status of compliance of the stipulated EC conditions, including results of monitored data on their website and shall update the same periodically. It shall simultaneously be sent to the Regional Office of MoEF&CC, SEIAA, Punjab the respective Zonal Office of CPCB and the SPCB. The criteria pollutant levels for all the parameters of NAAQM standards shall be monitored and displayed at a convenient location near the main gate of the company in the public domain.
- xiv) The inlet and outlet point of natural drain system should be maintained with adequate size of channel for ensuring unrestricted flow of water. The unpaved area shall be more than or equal to 20% of the recreational open spaces.
- xv) Environmental Management Cell shall be formed during operation phase which will supervise and monitor the environment related aspects of the project.
- xvi) The plantation should be provided as per SEIAA guidelines and as per notification dated 09.12.2016 issued by MoEF&CC, New Delhi.
- xvii) The project proponent shall not use any chemical fertilizer /pesticides /insecticides and shall use only Herbal pesticides/insecticides and organic manure in the green area.
- xviii) The project proponent shall submit action plan specifying the timeline for completion of activities under Corporate Social Environment Responsibility to the concerned Regional office of Punjab Pollution Control Board for the monitoring of the same, within 30 days from the date of issuance of the environmental clearance letter.

Special Conditions:

- i) The project proponent is allowed to develop and sale the industrial component of

this project for only non-polluting Orange & Green industries (no water or air or hazardous waste producing) as undertaken by the Chief Administrator, GMADA vide letter no. SE(C-1) GMADA/2018/3098 dated 27.12.2018. This condition shall be clearly mentioned, while issuing advertisement and brochures for the sale of industrial plots and issuing allotment letters to the respective plot holders.

- ii) The project proponent shall not discharge any treated/untreated effluent/ sewage into any drain/ river/ other water body/ borewell etc.
- iii) The project proponent shall treat whole of the effluent/ Sewage/waste water expected to be generated from the project, adequately & efficiently and shall utilize whole of the treated effluent for horticulture, irrigation, plantation, flushing, cooling, construction and other activities within project premises or for other areas of GMADA. A proper network of pipeline (Dual plumbing) for the utilization of treated effluent shall be laid.
- iv) The project proponent shall utilize treated effluent generated from its other projects for the initial phase of the construction activity till the sufficient treated effluent will be available from their project to them.
- v) The project proponent shall impose a condition in the allotment letter to the effect that the allottees shall utilize treated waste water for the construction activities to be undertaken for their respective establishment.
- vi) The project proponent shall ensure that adequate green buffer zone (with thick plantation of trees) of atleast 15m width shall be provided between industrial & other establishment such as residential, commercial & educational Institutional.
- vii) The project proponent shall ensure that at least 33% of the total area of industrial pocket will be kept as Green Area including the outer green area including buffer around the industrial pocket as well green area inside the Industrial Plots. For rest of the pockets, minimum Green Area will be kept reserved as per the guidelines of Town and Country Planning Department, Punjab.
- viii) The project proponent shall comply with the provisions of CGWA or any other authority constituted by the Govt. of India/ Govt. of Punjab and obtains necessary permission for the abstraction of ground water required for the ongoing project as well as amended project as required under the provisions of Rules/Acts. In case, the project proponent will utilize alternate source for the water supply like canal supply etc., mandatory permissions from the competent authority shall be obtained.
- ix) The project proponent shall develop the area as per the layout plan approved by the Chief Town Planner vide no. DTP (SAS Nagar) 2315/18 dated 10.01.2018 vetted vide endst. no. 482 CTP(Pb)/SP-304 dated 29.01.2018 permissible under the provisions of Master Plan notified vide notification no.9650 CTP/SC-76 dated 16.12.2008.

- x) The project proponent shall comply the conditions of CLU issued by Chief Town Planner, Punjab Chandigarh vide memo no. 2505 CTP(Pb)/SP-432-M dated 14.06.2017 for developing as IT City Knowledge Park under the provision of Super Mega mixed use Integrated Industrial Park Policy in Master Plan, Mohali.
- xi) The project proponent shall impose a condition in the allotment letter to the effect that the allottee shall be bound to obtain prior environmental clearance from MoEF&CC, New Delhi / SEIAA, Punjab before starting any construction activity at site if the project of the allottee is covered under EIA notification,2006.
- xii) The project proponent shall also get the parameters like SAR, RSC along with other parameters analyzed for treated waste water before discharging the same onto land for irrigation purpose and the results shall be incorporated in the six-monthly compliance reports.
- xiii) The provisions of the Solid Waste (Management) Rules,2016, e-Waste (Management) Rules,2016 and the Plastics Waste (Management) Rules,2016 shall be followed.
- xiv) The project proponent shall follow ECBC/ECBC-R prescribed by Bureau of Energy Efficiency, Ministry of Power strictly.
- xv) Buildings shall be designed to follow the natural topography as much as possible. Minimum cutting and filling should be done.
- xvi) Sludge from the onsite sewage treatment, including septic tanks, shall be collected, conveyed and disposed as per the Ministry of Urban Development, Central Public Health and Environmental Engineering Organization (CPHEEO) Manual on sewerage and Sewage Treatment Systems, 2013.
- xvii) Compliance with the Energy Conservation Building Code (ECBC) of Bureau of Energy Efficiency shall be ensured. Buildings in the States which have notified their own ECBC, shall comply with the State ECBC.

Sd/-

Endst. No. _____

Member Secretary

Date: _____

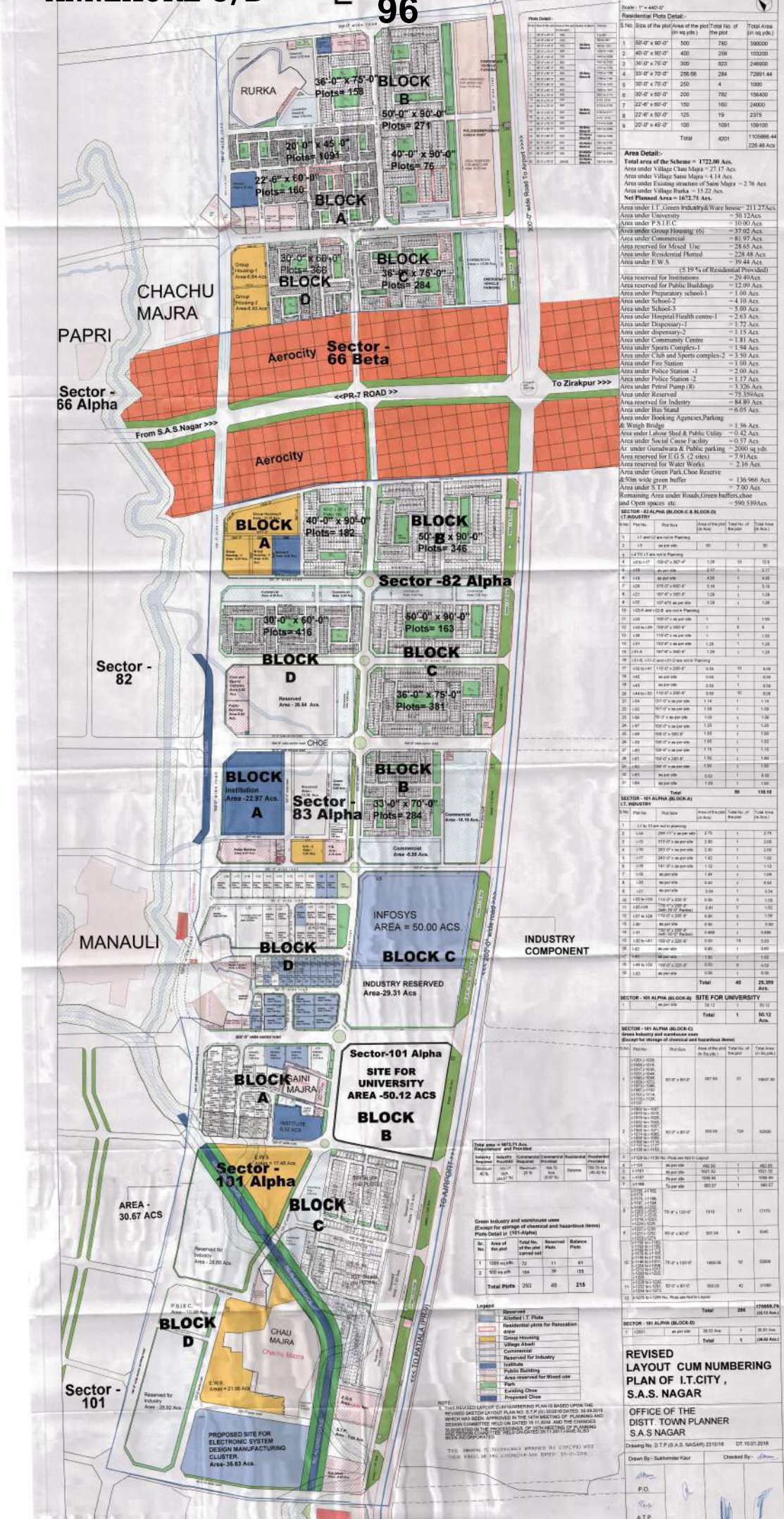
A copy of the above is forwarded to the following for information & further necessary action please.

1. The Secretary to Govt. of India, Ministry of Environment and Forest, Paryavaran Bhawan, CGO Complex, Lodhi Road, New Delhi.
2. The Chairman, Central Pollution Control Board, Parivesh Bhavan, CBD-cum-office Complex, East Arjun Nagar, New Delhi.
3. The Chairman, Punjab State Power Corporation Ltd, the Mall, Patiala.
4. The Deputy Commissioner, SAS Nagar.

5. The Chairman, Punjab Pollution Control Board, Vatavaran Bhawan, Nabha Road, Patiala.
6. The Advisor (Environment), Ministry of Environment and Forest, Northern Regional Office, Bays No.24-25, Sector-31-A, Chandigarh. The detail of the authorized Officer of the project proponent is as under:
 - a) Name of the applicant : Divisional Engineer (PH-1)
 - b) Phone Number : 0172-5093176
 - c) Email ID : deph1@gmada.gov.in
7. The Chief Town Planner, Department of Town & Country Planning, 6th Floor, PUDA Bhawan, Phase-8, Mohali
8. Monitoring Cell, Ministry of Environment, Forests & Climate Change, Indira Paryavaran Bhavan, Jorbagh Road, New Delhi - 110003.

Sd/-

Member Secretary



Plot Data:

Plot No.	Size of the plot (sq. m)	Area of the plot (sq. m)	Total No. of plots	Total Area (sq. m)
1	50'0" x 60'0"	3000	780	234000
2	40'0" x 60'0"	2400	256	62400
3	30'0" x 70'0"	2100	583	122100
4	33'0" x 70'0"	2310	284	67614
5	30'0" x 70'0"	2100	4	8400
6	30'0" x 50'0"	1500	782	117300
7	22'0" x 50'0"	1100	160	17600
8	22'0" x 50'0"	1100	19	2290
9	20'0" x 45'0"	900	1091	98199
			Total	4201
				1105885.44

Area Details:

Total area of the Scheme = 1722.00 Acs.
 Area under Village Chau Majra = 27.17 Acs.
 Area under Village Sane Nagra = 4.14 Acs.
 Area under Existing structure of Sane Nagra = 2.76 Acs.
 Area under Village Bunka = 14.22 Acs.
 Not Planned Area = 1872.71 Acs.

Area under I.T. Green Industry & Ware House = 21127 Acs.
 Area under University = 50.12 Acs.
 Area under P.S.I.C. = 10.00 Acs.
 Area under Group Housing (15) = 37.62 Acs.
 Area under Commercial = 83.97 Acs.
 Area reserved for Mixed Use = 28.65 Acs.
 Area under Residential Plotted = 228.48 Acs.
 Area under E.W.S. (5.19 % of Residential Plotted) = 39.44 Acs.
 Area reserved for Industries = 23.93 Acs.
 Area reserved for Public Buildings = 12.99 Acs.
 Area under Preparatory school-1 = 1.00 Acs.
 Area under School-2 = 4.10 Acs.
 Area under School-5 = 5.00 Acs.
 Area under Hospital/health centre-1 = 2.83 Acs.
 Area under Dispensary-1 = 1.72 Acs.
 Area under Dispensary-2 = 1.15 Acs.
 Area under Community Centre = 1.81 Acs.
 Area under Sports Complex-1 = 1.94 Acs.
 Area under Club and Sports complex-1 = 3.50 Acs.
 Area under Fire Station = 1.00 Acs.
 Area under Police Station-1 = 2.00 Acs.
 Area under Police Station-2 = 1.73 Acs.
 Area under Petrol Pump (8) = 3.26 Acs.
 Area under Reserved = 73.55 Acs.
 Area reserved for Industry = 84.89 Acs.
 Area under Bus Stand = 6.05 Acs.
 Area under Booking Agencies, Parking & Weigh Bridge = 1.56 Acs.
 Area under Lorry Shed & Public Utility = 0.42 Acs.
 Area under Social Cause Facility = 0.57 Acs.
 Ar. under Gurudwara & Public parking = 2000 sq yds = 911 Acs.
 Area reserved for E.C.S. (3.00%) = 2.16 Acs.
 Area under Green Park, Choe Reserve & 50m wide green buffer = 136.96 Acs.
 Area under S.T.P. = 7.00 Acs.
 Remaining Area under Roads, Green buffers, choe and open spaces etc. = 590.53 Acs.

SECTOR - 81 ALPHA (BLOCK A & BLOCK D)

Plot No.	Plot Size	Area of the plot (sq. m)	Total No. of plots	Total Area (sq. m)
1	11' x 11' x 11' x 11'	155	1	155
2	13' x 13'	169	1	169
3	14' x 15'	210	1	210
4	14' x 15'	210	1	210
5	14' x 15'	210	1	210
6	14' x 15'	210	1	210
7	13' x 13'	169	1	169
8	13' x 13'	169	1	169
9	13' x 13'	169	1	169
10	13' x 13'	169	1	169
11	13' x 13'	169	1	169
12	13' x 13'	169	1	169
13	13' x 13'	169	1	169
14	13' x 13'	169	1	169
15	13' x 13'	169	1	169
16	13' x 13'	169	1	169
17	13' x 13'	169	1	169
18	13' x 13'	169	1	169
19	13' x 13'	169	1	169
20	13' x 13'	169	1	169
21	13' x 13'	169	1	169
22	13' x 13'	169	1	169
23	13' x 13'	169	1	169
24	13' x 13'	169	1	169
25	13' x 13'	169	1	169
26	13' x 13'	169	1	169
27	13' x 13'	169	1	169
28	13' x 13'	169	1	169
29	13' x 13'	169	1	169
30	13' x 13'	169	1	169
31	13' x 13'	169	1	169
32	13' x 13'	169	1	169
33	13' x 13'	169	1	169
34	13' x 13'	169	1	169
35	13' x 13'	169	1	169
36	13' x 13'	169	1	169
37	13' x 13'	169	1	169
38	13' x 13'	169	1	169
39	13' x 13'	169	1	169
40	13' x 13'	169	1	169
41	13' x 13'	169	1	169
42	13' x 13'	169	1	169
43	13' x 13'	169	1	169
44	13' x 13'	169	1	169
45	13' x 13'	169	1	169
46	13' x 13'	169	1	169
47	13' x 13'	169	1	169
48	13' x 13'	169	1	169
49	13' x 13'	169	1	169
50	13' x 13'	169	1	169
51	13' x 13'	169	1	169
52	13' x 13'	169	1	169
53	13' x 13'	169	1	169
54	13' x 13'	169	1	169
55	13' x 13'	169	1	169
56	13' x 13'	169	1	169
57	13' x 13'	169	1	169
58	13' x 13'	169	1	169
59	13' x 13'	169	1	169
60	13' x 13'	169	1	169
61	13' x 13'	169	1	169
62	13' x 13'	169	1	169
63	13' x 13'	169	1	169
64	13' x 13'	169	1	169
65	13' x 13'	169	1	169
66	13' x 13'	169	1	169
67	13' x 13'	169	1	169
68	13' x 13'	169	1	169
69	13' x 13'	169	1	169
70	13' x 13'	169	1	169
71	13' x 13'	169	1	169
72	13' x 13'	169	1	169
73	13' x 13'	169	1	169
74	13' x 13'	169	1	169
75	13' x 13'	169	1	169
76	13' x 13'	169	1	169
77	13' x 13'	169	1	169
78	13' x 13'	169	1	169
79	13' x 13'	169	1	169
80	13' x 13'	169	1	169
81	13' x 13'	169	1	169
82	13' x 13'	169	1	169
83	13' x 13'	169	1	169
84	13' x 13'	169	1	169
85	13' x 13'	169	1	169
86	13' x 13'	169	1	169
87	13' x 13'	169	1	169
88	13' x 13'	169	1	169
89	13' x 13'	169	1	169
90	13' x 13'	169	1	169
91	13' x 13'	169	1	169
92	13' x 13'	169	1	169
93	13' x 13'	169	1	169
94	13' x 13'	169	1	169
95	13' x 13'	169	1	169
96	13' x 13'	169	1	169
97	13' x 13'	169	1	169
98	13' x 13'	169	1	169
99	13' x 13'	169	1	169
100	13' x 13'	169	1	169
101	13' x 13'	169	1	169
102	13' x 13'	169	1	169
103	13' x 13'	169	1	169
104	13' x 13'	169	1	169
105	13' x 13'	169	1	169
106	13' x 13'	169	1	169
107	13' x 13'	169	1	169
108	13' x 13'	169	1	169
109	13' x 13'	169	1	169
110	13' x 13'	169	1	169
111	13' x 13'	169	1	169
112	13' x 13'	169	1	169
113	13' x 13'	169	1	169
114	13' x 13'	169	1	169
115	13' x 13'	169	1	169
116	13' x 13'	169	1	169
117	13' x 13'	169	1	169
118	13' x 13'	169	1	169
119	13' x 13'	169	1	169
120	13' x 13'	169	1	169
121	13' x 13'	169	1	169
122	13' x 13'	169	1	169
123	13' x 13'	169	1	169
124	13' x 13'	169	1	169
125	13' x 13'	169	1	169
126	13' x 13'	169	1	169
127	13' x 13'	169	1	169
128	13' x 13'	169	1	169
129	13' x 13'	169	1	169
130	13' x 13'	169	1	169
131	13' x 13'	169	1	169
132	13' x 13'	169	1	169
133	13' x 13'	169	1	169
134	13' x 13'	169	1	169
135	13' x 13'	169	1	169
136	13' x 13'	169	1	169
137	13' x 13'	169	1	169
138	13' x 13'	169	1	169
139	13' x 13'	169	1	169
140	13' x 13'	169	1	169
141	13' x 13'	169	1	169
142	13' x 13'	169	1	169
143	13' x 13'	169	1	169
144	13' x 13'	169	1	169
145	13' x 13'	169	1	169
146	13' x 13'	169	1	169
147	13' x 13'	169	1	169
148	13' x 13'	169	1	169
149	13' x 13'	169	1	169
150	13' x 13'	169	1	169
151	13' x 13'	169	1	169
152	13' x 13'	169	1	169
153	13' x 13'	169	1	169
154	13' x 13'	169	1	169
155	13' x 13'	169	1	169
156	13' x 13'	169	1	169
157	13' x 13'	169	1	169
158	13' x 13'	169	1	169
159	13' x 13'	169	1	169
160	13' x 13'	169	1	169
161	13' x 13'	169	1	169
162	13' x 13'	169	1	169
163	13' x 13'	169	1	169
164	13' x 13'	169	1	169
165	13' x 13'	169	1	169
166	13' x 13'	169	1	169
167	13' x 13'	169	1	169
168	13' x 13'	169	1	169
169	13' x 13'	169	1	169
170	13' x 13'	169	1	169
171	13' x 13'	169	1	169
172	13' x 13'	169	1	169
173	13' x 13'	169	1	169
174	13' x 13'	169	1	169
175	13' x 13'	169	1	169
176	13' x 13'	169	1	169
177	13' x 13'	169	1	169
178	13' x 13'	169	1	169
179	13' x 13'	169	1	169
180	13' x 13'	169	1	169
181	13' x 13'	169	1	169
182	13' x 13'	169	1	169
183	13' x 13'	169	1	169
184	13' x 13'	169	1	169
185	13' x 13'	169	1	169
186	13' x 13'	169	1	169
187	13' x 13'	169	1	169
188	13' x 13'	169	1	169
189	13' x 13'	169	1	169
190	13' x 13'	169	1	169
191	13' x 13'	169	1	169
192	13' x 13'	169	1	169
193	13' x 13'	169	1	169
194	13' x 13'	169	1	169
195	13' x 13'	169	1	169
196	13' x 13'	169	1	169
197	13' x 13'	169	1	169
198	13' x 13'	169	1	169
199	13' x 13'	169	1	169
200	13' x 13'	169	1	169

SECTOR - 82 ALPHA (BLOCK A)

Plot No.	Plot Size	Area of the plot (sq. m)	Total No. of plots	Total Area (sq. m)
1	11' x 11' x 11' x 11'	155	1	155
2	13' x 13'	169	1	169
3	14' x 15'	210	1	210
4	14' x 15'	210	1	210
5	14' x 15'	210	1	210
6	14' x 15'	210	1	210
7	13' x 13'	169	1	169
8	13' x 13'	169	1	169
9	13' x 13'	169	1	169
10	13' x 13'	169	1	169
11	13' x 13'	169	1	169
12	13' x 13'	169	1	169
13	13' x 13'	169	1	169
14	13' x 13'	169	1	169
15	13' x 13'	169	1	169
16	13' x 13'	169	1	169
17	13' x 13'	169	1	169
18	13' x 13'	169	1	169
19	13' x 13'	169	1	169
20	13' x 13'	169	1	169
21	13' x 13'	169	1	169
22				



Rohan Singh <advrohansingh1002@gmail.com>

Service of Additional document filed on behalf of Respondent 3,i.e. GMADA in OA/279/2024

Rohan Singh <advrohansingh1002@gmail.com>
To: Dildeep Basi <Er.dildeepbasi@gmail.com>


Sat, Dec 14, 2024 at 11:56 AM

Respected sir,

Please take receipt of the additional document filed on behalf of Respondent 3,i.e. GMADA in OA/279/2024 of **DILDEEP SINGH BASI vs STATE OF PUNJAB.**

Regards

Prashant Manchanda,
9971879203

 DILDEEP SINGH BASSI VS STATE OF PUNJAB
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